THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH

Review Petition No. 102/92

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O.A. No. 515/91

Ramkrishna Bhag andas UpadhyayApplicant

Hon ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. M.Y. Priolkar, Member (A) Dt. 23-7-92.

(By Hon ble Mr. Justice U.C. Srivastava, V.C.)

The review application is directed against our judgment and ordered dated 9.3.92. The case was heard and disposed of after consel for the both the parties Scope of review application is limited. Review application can be entertained if there is any error apparent on the face of the record. In our opinion there is no error much less apparent error in our judgment. The empugned order. was passed on 17.9.87 and Ramjan Khan case was decided in 1990. Much before decision in Ramzan Khan case the plea of vidation of principles of natural justice im not giving report of enquiry officer had been taken in the case Even prior to it a full Bench of the Central Administrative Tribunal in the P.I. Sharma case, (1988) A.T.C. Page 904) had Already taken the someavier. In this vie the ples that reprospective effect to n main Than case which his neither amended the Administrative Tribunals act or curtilled the polars and jurisdiction of the Tribunal on abated the pending cases in which such a place has been tiken, has been given is without substance. review application is without any merit and is cusmorily rejected.

/ Member (A)

Vice. Chairman

Dated: 282 July, 1992 (mdp)